



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Application No. CA 253 of 2005

Applicant(s) Malhacom Respondent(s) Union of India

Advocate for Applicant(s) Mr. N.R. Routray Advocate for Respondent(s) S. Mohanty

NOTES OF THE REGISTRY

D.P.O. 22/6/2012
T.O.

For Registration
on memo

Sh
7/6/05

~~2/6/05~~

7/6/05

For Adarsham
Inform order on
M.A. 297/2005. copy
served.

B
Birendra

7/6/05

ORDERS OF THE TRIBUNAL

REGISTER

7/6/05
... Register

Order dated 8.6.05

Heard Mr. N.R. Routray, Ld. Counsel for the applicant
and Mr. R.C. Rath, Ld. Standing Counsel for the Railways

Nine applicants have filed M.A. 297/05 seeking
permission to prosecute this O.A. 253/05 jointly.

Prayer allowed.

For statistical purposes this O.A. 253/05 be
confined in respect of applicant No. 1 and separate
O.A. numbers be assigned in respect of the applicant
No. 2 to 9.

See
Member (J)

Order No. 2

Heard Mr. N.R. Routray, Ld. Counsel appearing for

OA 253/05

Notes of the Registry

Orders of the Tribunal

for OA 86, or

Copies of order

Copies of OA sent
to all resp'ts.

Copies of said
order prepared
for counsels
for OA 86.

23/6
W.W.
R.S.

the applicant and Mr. R.C. Rath, Ld. Standing Counsel for the Railways; on whom a copy of this O.A. has already been served.

In course of hearing Mr. Reutray has filed a Memo dtd. 8.6.95, after serving a copy thereof on Mr. R.C. Rath, Ld. Standing Counsel for the Railways, stating therein that the Respondents have already granted required relief to the applicants (in view of the order dtd. 13.1.95 of this Tribunal rendered in O.A. No. 676/93) and have antedated their regularisation to 1.4.1984/1.4.1993 and in the said premises Mr. N.R. Reutray, Ld. Counsel for the applicant seeks permission to withdraw this case as the same has already become infructuous.

In the aforesaid premises, this O.A. stands withdrawn.

Send copies of this order along with O.A. to the Respondents and free copies of this order be handed over to the Ld. Counsel appearing for both the parties.

Yakal
OA 86/05
Member (J)